Annex II

Reporting by a principal debtor under regulation 6(3) of Foreign Exchange Management (Guarantees) Regulations, 2025

	Foreign Exchange Management (
Sr.No.	Parameter	Details			
A. Details to be reported at the time of issuance of guarantee					
1.	Name of principal debtor				
2.	PAN of principal debtor				
3.	LEI of principal debtor				
4.	Major activity of principal debtor (as per NIC 2008)	NIC code:			
5.	Name of the creditor				
6.	Residential status of creditor	a. R b. NR			
7.	Category of creditor	 a. Bank b. Multilateral Financial Institution c. Other financial institution d. Others. (please specify) 			
8.	Name of the surety				
9.	Category of surety	 a. Bank b. Multilateral Financial Institution c. Parent of the principal debtor d. Group entity of the principal debtor e. Others. (please specify) 			
10.	Type of guarantee	a. Financial b. Performance			
11.	Underlying transaction between principal debtor and creditor	 a. Fund based facility b. Non-fund based facility c. Export/ Import d. Others. (please specify) 			
12.	Amount of guarantee	In currency of issuance: In INR:			
13.	Issue date	// (dd/mm/yyyy)			
14.	Validity date	/ / (dd/mm/yyyy)			
15.	Guarantee commission	In currency of payment: In INR:			
B. Details to be reported at the time of invocation of guarantee					
16.	Date of invocation	// (dd/mm/yyyy)			
17.	Invocation amount	In currency of issuance: In INR:			
18.	Date of remittance	// (dd/mm/yyyy)			

Signature of the Au of the principal del			Stamp/ seal
Name & design Authorised Official	nation of the I		
Place		Date	
Telephone No.		Email	
List of enclosures			